

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI


T.C.S.A. No. 36/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE PARTIES: M/s. Gillette Diversified Operations Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Rajesh Shah	Advocate	
	Ahmed Churawala		

ORDER

T.C.S.A. No. 32 to 36/230-232/NCLT/MB/MAH/2017

At request of the Counsel, this Bench hereby appoints M/s. Ashara & Co.,
Mumbai as auditors with remuneration of ₹50,000 each, to assist OL of Mumbai in
filing his report before this Bench.

Application allowed, vide separate Orders.

Sd/-
B. S.V. PRAKASH KUMAR
Member (Judicial)